

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6069/2025
[Arising out of impugned final judgment and order dated 02-01-2025
in CRR No. 6508/2023 passed by the High Court of Judicature at
Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(IA No. 102089/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 19-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Anupam Mishra, AOR
Mr. Harikumar V., Adv.
Mr. Chakma Purnojyoti, Adv.
Mr. Aditya Tewari, Adv.

For Respondent(s) : Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) As per office report, service report dated 20.08.2025 has been received from the trial Court stating that notice has been served to the counsel appearing for respondent No.1 in trial Court on 18.08.2025, however, no one is present on his behalf.
- 2) In the interest of justice, we grant one more opportunity awaiting representation on behalf of respondent No.1.
- 3) Copy of this order be sent to the trial Court for communication to the party concerned.
- 4) List the matter in the first week of February, 2026.

(NIDHI AHUJA)
DEPUTY REGISTRAR (SH)

(NAND KISHOR)
ASSISTANT REGISTRAR